

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3154
ANSWERED ON:12.12.2012
CORRUPTION COMPLAINTS
Saroj Shri Tufani

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has prepared a list of Chairmen and Managing Directors of various Public Sector Undertakings (PSUs) against whom complaints of corruption have been received;
- (b) if so, the details thereof, PSU-wise;
- (c) whether an official team had been constituted to consider the said complaints;
- (d) if so, the details thereof and the recommendations made by the said team; and
- (e) the action being taken by the Government against those Chairmen and Managing Directors found guilty of committing corruption?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a)&(b): PSU-wise details of Chairman & Managing Directors against whom complaints of corruption have been received are not centrally maintained. However, as per information furnished by the CBI, it has registered 30 complaints for verification during the years 2009, 2010, 2011 & 2012 (up to 31.10.2012). The details of these complaints registered against CMDs of PSUs reflecting complaint number, name of CMD, names of PSUs, nature of allegation and status of the complaint/action taken thereon is enclosed at Annexure 'A.'

(c) & (d): A Group of Officers under the Chairmanship of Secretary (Coordination), Cabinet Secretariat has been constituted to take a view on complaints against Chief Executives and Functional Directors of PSEs and CMDs and Functional Directors of Public Sector Banks and Financial Institutions vide DPE OM No.15(1)/2010-DPE(GM) dated 11.03.2010 and 11.05.2011.

Sometimes more than one complaint is received against same individual. Of the total of 285 complaints received, the committee till date has held 17 meetings and considered total of 240 complaints and recommended appropriate action in 218 cases.

(e): The recommendation of the said Group is submitted to the Disciplinary Authority for action as deemed fit.